

WRITTEN ANSWERS TO QUESTIONS

IMPORT OF FERTILIZERS

*628. SHRI ESWARA REDDY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of fertilizers imported in 1967-68 and the value thereof; and

(b) the total requirements for imported fertilizers for 1968-69 and the estimated cost thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b) A statement is laid on the Table of the Sabha.

Statement

ESTIMATED FERTILIZER IMPORTS FOR 1967-68 AND 1968-69 ARE INDICATED BELOW

Plant Nutrient	Estimated imports (in 000 tonnes)	
	1967-68 (April, 67 to March, 68)	Tentative Import requirements for the year 1968-69.
Nitrogen	900	1,045
PO 25	360	230
KO 2	296	200

Value in Foreign Exchange. £281 million £300 million

APEEJAY SHIPPING LINES

*631. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the evidence given by the former Director-General of Food in the Election Petition against Shri George Fernandes, M.P. before Justice Kantawala of the Bombay High Court in September, 1967;

(b) whether the Apeejay Shipping Lines or some one on its behalf approached Government after their circular letter to the Ship Commanders had been received in the Ministry;

(c) whether the Apeejay Shipping Lines was asked to submit an explanation in the years 1962-63 or thereafter; and

(d) If so, the substance of the explanation submitted ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) There is no indication to this effect on any official records.

(c) No, Sir.

(d) Does not arise.

APPLICATION OF CENTRAL LABOUR LAWS IN PUBLIC UNDERTAKINGS

*634. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there has been a repeated demand from the trade unions in the Public Undertakings for the application of Central Labour Laws; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). Perhaps the Honourable Member wants to know whether there is a repeated demand for the application of Central Labour Laws to the Central Government's Public Sector Undertakings. If so, the position is that all Central Labour Laws apply to these undertakings except where, as in a few States, State Governments have enacted their own laws to govern industrial relations. Where such undertakings owned by the Central Government do not fall in the central sphere under the Industrial Disputes Act, the appropriate Government would be the State Government and matters relating to industrial relations become the responsibility of the State Government.